

**THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

Item 18

CP (IB) No. 201/Chd/Hry/2022

Under Section 9, IBC 2016

In the matter of:-

Shipvista Indenters Pvt. Ltd

...Petitioner/ Operational Creditor

Vs.

Omaxe Auto Ltd.

...Respondent/ Corporate Debtor

Present: None for the petitioner/ operational creditor.
Mr. Akash Khurana, Advocate for the respondent/ corporate debtor.

Written submissions have been filed on behalf of respondent/ corporate debtor vide Diary No 1095/4 dated 28.04.2023. The same is taken on record. Similarly, additional affidavit on behalf of respondent/ corporate debtor for brining on record subsequent developments has been filed vide Diary No. 1095/3 dated 28.04.2023. The same is taken on record. Learned counsel for the petitioner is directed to file short written submissions along with latest checklist under Section 9 within two weeks with a copy in advance to the counsel opposite. It is made clear that if none appears on behalf of the petitioner on the next date of hearing, then, appropriate orders will be passed. List the matter on 27.10.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

September 12, 2023
SM

-sd-
(Harnam Singh Thakur)
Member (Judicial)